

ITEM NO.54

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1961/2012

(From the judgement and order dated 05/12/2011 in BA No.1602/2011 of The
HIGH COURT OF DELHI AT N. DELHI)

LAVESH

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

(With appln(s) for anticipatory bail and office report)

Date: 24/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Dr. Sarbjit Sharma,Adv.
Mr. Sumit Sharma,Adv.
Mr. S.K. Verma,Adv.

For Respondent(s) Mr. Sidharth Luthra,ASG
Ms. Ranjana Narain,Adv,
Ms. Gargi Khanna,Adv.
Mr. Shiv Pandey,Adv.
Mr. Aditya Singla,Adv.
Mr. B.V. Balaram Das,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Dr. Sarbjit Sharma, learned counsel appearing for the
petitioner and Mr. Sidharth Luthra, learned Additional Solicitor
General appearing on behalf of the respondent.

Hearing concluded.

Judgment reserved.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master